

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 285/MP/2018**

Subject : Petition for inclusion of liquidated damages deducted from capital cost and re-computation of trued-up tariff for the period FYs 2011-14 and tariff for FYs 2014-19 pursuant to order dated 26.12.2017 in Petition No. 152/GT/2015 in respect of Maithon Right Bank Thermal Power Plant (Units I & II)(2 x 525 MW) of Maithon Power Ltd.

Petitioner : Maithon Power Ltd.

Respondent : TPDDL & ors.

Date of hearing : **19.12.2018**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Shri Amit Kapur, Advocate, MPL  
Shri Ashutosh Kr. Srivastava, Advocate, MPL  
Shri Anirban Das, MPL

**Record of Proceedings**

The Petitioner, MPL has filed the present Petition for (i) inclusion of Rs 160 crore in the capital cost provisionally deducted towards Liquidated Damages (LD) under order dated 26.12.2017 in Petition No. 152/GT/2015 and (ii) revision of the tariff for the periods 2011-14 and 2014-19 on account of inclusion of the said amount. During the hearing, the learned counsel for the Petitioner made submissions in the matter and prayed that relief sought for in the Petition may be allowed.

2. The Commission admitted the Petition and directed issue of notice to the Respondents.

3. The Commission also directed the Petitioner to serve copy of the Petition on the Respondents, if not already served, on or before **31.12.2018**. The Commission also directed the Respondents to file their replies by **14.1.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **21.1.2019**.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties within the due date mentioned above.

By order of the Commission

*Sd/-*  
(T. Rout)  
Chief (Law)

